

[Sh. Anna Joshi]

be adversely effected by this notification. This final notification issued the Ministry of Environment and Forests is the only notification its type which has singled out the particular tract only on the Konkan Coast Gujarat, Karnataka, Kerala, Andhra Pradesh, Orissa, West Bengal, etc. have a substantial coast line but no such prohibitory notification banning industrial development has been issued to cover any area of the costal belt of by of these States. Thereby industrial development of only the Konkan region has been jeopardised.

I, therefore, urge upon the Government to reconsider the notification issued by the Department of Environment and Forests and Wildlife.

MR. CHAIRMAN: We will now take up the Private Members' Business. Now the time is almost 3.20 p.m. The time allotted is three and a half hours from now. That is, 3.20 plus three and a half hours. Shri Ratilal Varma please.

15.18 1/2 hrs.

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

First Report

[*Translation*]

SHRI RATILAL VARMA (Dhanduka): I beg to move:-

"That this House do agree with the First Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th December 1991."

[*English*]

MR. CHARMAN: The question is :

"That this House do agree with the First Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th December 1991."

The motion was adopted

15.20 hrs.

CRIMINAL LAWS (AMENDMENT) BILL*

[*English*]

SHRI GEORGE FERNANDES (Muzaffarpur): I beg to move for leave to introduce a Bill further to amend the India Penal Code and the Code of Criminal Procedure, 1973.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code and the code of Criminal procedure, 1973."

The Motion was adopted.

SHRI GEORGE FERNANDES: Sir, I introduce the Bill.

15.20 1/2 hrs.

WIDOWS' WELFARE BILL*

[*English*]

SHRIMATI BASAVA RAJESWARI (Bellary): I beg to move for leave to introduce a Bill to provide for payment of pension and provision of other facilities to widows.

MR. CHAIRMAN: The question is :

15.21 1/2 hrs.

"That leave be granted to introduce a Bill to provide for payment of pension and provision of other facilities to widows."

**REPRESENTATION OF THE PEOPLE
(AMENDMENT) BILL***

(Amendment of Section 29 etc.)

[English]

The Motion was adopted

SHRIMATI BASAVA RAJESWARI:
Sir, I introduce the Bill.

SHRI SHRAVAN KUMAR PATEL
(Jabalpur): I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

MR. CHAIRMAN. The question is :

15.21 hrs.

**PROVIDING OF FREE MEDICAL AND
TECHNICAL EDUCATION BILL**

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The Motion was adopted

[English]

SHRIMATI BASAVA RAJESWARI
(Bellary): I beg to move for leave to introduce a Bill to provide free medical technical education to all students and for matters connected therewith.

SHRI SHRAVAN KUMAR PATEL: Sir,
I introduce the Bill.

15.22 hrs.

**PAYMENT OF GRATUITY (AMEND-
MENT) BILL**

(Amendment of Sections 2 and 4)

[English]

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide free medical and technical education to all students and for matters connected therewith.

SHRI RAM NAIK (Bombay North): I beg to move for leave to introduce a Bill further to amend the Payment of Gratuity Act, 1972.

The Motion was adopted

SHRIMATI BASAVA RAJESWARI:
Sir, I introduce the Bill.

MR. CHAIRMAN: The question is :

"That leave be granted to introduce a Bill further to amend the Payment of Gratuity Act, 1972."